Central Administrative Tribunal

Lucknow Bench

INDEX SHEET

Cause Title 01 261/88 of 1993

Name of the Parties Rama Sonkar ---------- Applicant

Versus

---------- Respondents.

O.O.I.

Part A.P.C.

Sl. No.	Description of documents	Page
(1)	check list	A1 to A2
(2)	Order sheet	A3 to A6
(3)	Judgement	A7 to A8
(4)	Petition	A9 to A20
(5)	Annexure / C.A	A21 to A61
	R.A.	A62 to A69
	~~B. file~~	
	~~Petition, Annexure~~	~~B1 to B128~~
	~~C.A / R.A~~	

weeded out / destroyed.

Bycal
5-4-(5)

8

23/3/88

Appointment-

A1

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

Registration No. 261 of 1988

APPLICANT (s) Rama Sonkar

RESPONDENT(s) Union of India and others

Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	yes
2. (a) Is the application in the prescribed form ?	yes
(b) Is the application in paper book form ?	yes
(c) Have six complete sets of the application been filed ?	Four copies have been filed.
3. (a) Is the appeal in time ?	yes
(b) If not, by how many days it is beyond time ?	—
(c) Has sufficient case for not making the application in time, been filed ?	—
4. Has the document of authorisation/Vakalat-nama been filed ?	yes
5. Is the application accompanied by B.D./Postal-Order for Rs. 50/-	yes
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	yes
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	yes
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly ?	NO

23/3/88

ORDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

261-88

.....No.....of 198 .

.....Vs.....

Sl.No. of order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (if any) taken on order
		[illegible] 28.3.22	
	25.4.88	Reply No one appears for the respondents. Counter may be filed by 20.5.88 Reply	
	20.5.88	Reply On the request of respondents Counsel, counter may be filed by 6.7.88 Reply	
	6.7.88	OR Let the counter be filed by 5.8.88 OR	
	5.8.88	Reply Counter may be filed by 26.9.88 Reply	

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

O.A. No. 261/88

Kumari Rama Sonkar Applicant

versus

Union of India and another Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.

An advertisement for the post of 150 Female Telephone Operators for reserved trained pool was made and the last date for application was 30.1.89. 107 posts were unreserved, 30 were reserved for SC, 8 for SC and 5 posts were reserved for physically handicapped. The applicant was from amongst the reserved candidates and she was selected and according to her she was not communicated the same, nor she received any appointment letter. According to the respondents, a letter was issued to her on 15.1.83 asking her to fill up the form viz. Police verification, medical fitness and attenstation and to return in the office by 22.1.1983. When the applicant did not respond, another letter was sent on the address given by her in the applicationform. When the petitioner did not turn up, vide order dated 27.11.86, her name was cancelled. According to the applicant, no such letters have been received by her and her address was 10/316, Khalasi Lines Kanpur.

2. Possiblity of no receipt of the letters cannot be ruled out. While the applicant applied and attended

the interview it is difficult to cannot be accepted that she was not interested to join on the post. Thus, after due selection she could not be deprived of the post. The respondents have also said to have sent the letter, as per their despatch register. Accordingly, the respondents are directed to give appointment to the applicant as and when the vacancies occur without asking the applicant to appear in the test etc, in order to rectify their own mistake and thus, the respondents will give first appointment to applicant which is made to them to the post on which she was selected hereinafter.

3. Application is disposed of as above. No order as to costs.

Vice Chairman.

Shakeel/- Lucknow: Dated 22.1.93.

Central Administrative Tribunal
Additional Bench At Allahabad
Date of Filing 25-2-88
Date of Receipt by Post
By Registrar 25/2/88

Please for 23/3/88

In the Central Administrative Tribunal

Additional Bench, Allahabad

O.A No 261/88

Between

Kumari Rama Sonkar --- Applicant

AND

1. Union of India through the Director General, Posts & Telegraphs, Department of Tele-Communications, New Delhi.

2. The General Manager, Telephones, Department of Tele-communications, Kanpur.

--Respondents

*****

I N D E X

Sl-No.	Particulars	Pages
1.	Application U/s 19 of Central Administrative Tribunal Act, 1985.	1-11
2.	Enclosure no.1. Order no.Staff/25-3/82 dated 27-11-86 issued by Asstt. General Manager, Kanpur Telecom Distt. to the applicant informing about the removal of applicant's name from RTP List.	12
3.	Enclosure no.2 Letter dated 2-12-86 of applicant sent to Asstt.General Manager (Admin) Kanpur Telecom Distt. informing about non receipt of appointment letter or reminder.	13
4.	Enclosure no.3 Letter dated 9-6-87 of applicant to Asstt.General Manager (Admin) Kanpur Telecom.Distt.	14 रमा सोनकर

Notified 23/3/88 25/3/88

A19

Sl. no.	Particulars	Pages
5.	Enclosure no. 4. Letter dated 24-7-87 of applicant sent to Asstt. General Manager (Admin) Kanpur Telecom Distt.	15
6.	Enclosure no. 5 Letter dated 3-8-87 sent by the applicant to Asstt. General Manager (Admin) Kanpur Telecom Distt.	16
7.	Enclosure no. 6 Letter dated 13-8-87 sent by applicant to Dy. General Manager (Admin) Kanpur Telecom Distt. Westcot Building, Kanpur.	17
8.	Enclosure no. 7 Letter dated 11-9-87 of applicant sent to Sri Arjun Singh, Minister of Communications, Department of Tele-communications, Govt. of India, New Delhi.	18
9.	Enclosure no. 8 Letter dated 3-11-87 of applicant sent to General Manager (Admin), Telephones, Kanpur.	19
10.		

~~Signature of the applicant~~

रमा सोनकर

(Signature of the Applicant

A11

(1)

In the Central Administrative Tribunal,

Additional Bench, Allahabad.

***

O.A 261/87

BETWEEN

Kumari Rama Sonkar, adult, daughter of Shri Jai Narain Sonkar, resident of 10/316, Khalasi Lines, Kanpur. ********** Applicant

AND

1. Union of India through the Director General, Posts & Telegraphs, Department of Tele-Communications, New Delhi.

2. The General Manager, Telephones, Department of Tele-Communications, Kanpur.

****** Respondents

DETAILS OF APPLICATION

1. Particulars of the Applicant:

(i) Name of Applicant	.. Kumari Rama Sonkar
(ii) Name of Father	.. Jai Narain Sonkar
(iii) Designation and office in which employed.	.. Selected for the post of Telephone Operator Telephone Office, Mall Road, Kanpur.
(iv) Office address	.. Not yet joined, hence there is no office address.

रमा सोनकर

(v) Address for service of all notices. -- Kumari Rama Sonkar daughter of Jai Narain Sonkar, resident of 10/316, Khalasi Lines, Kanpur.

2. Particulars of the respondents:

(i) Name and/or designation of the respondent. -- 1- Union of India through the Director General, Posts & Telegraphs, Department of Tele Communications, New Delhi.

2- The General Manager, Telephones, Department of Tele-Communications, Kanpur.

(ii) Office address of the respondent. -- 1- Union of India through Director General, Posts & Telegraphs, Department of Tele-communications, New Delhi.

2. The General Manager, Telephones, Department of Tele-Communications, Kanpur.

(iii) Address for service of all notices. -- Respondent no.1:

Office of Director General, Posts & Telegraphs, Department of Tele-communications, New Delhi.

Respondent no.2.

General Manager, Telephones, Kanpur.

3. Particulars of the order against which application is made.

(i) Order Number. -- Staff/25-3/82

(ii) Date -- 27-11-1986

रमा सोनकर

A 13

(iii) Passed by	--	Shri Rajdeo, Assistant General Manager (Admin.), Kanpur Tele-Com. Distt. Kanpur.
(iv) Subject in Brief.		The applicant belongs to scheduled caste and in pursuance of an advertisement for the post of Telephone Operator, the applicant applied for the post of Telephone Operator and after interview she was selected but the same was not communicated nor she received any appointment letter. All of a sudden the applicant received a registered letter no. Staff/25-3/82 dated 27-11-86 issued by Shri Rajdeo, Asstt. General Manager (Admn), Kanpur Telecom. Distt., Kanpur in which she has been informed that her appointment has been cancelled for not turning up to join the service and as such applicant sent a number of letters and informed that she has not received any appointment letter nor she has refused the same and as such she be allowed to join service.

(4) Jurisdiction of the Tribunal.

The applicant declares that the subject matter of the order against which she wants redressal is within the jurisdiction of the Tribunal.

(5) Limitation

The applicant declares that she wrote a number of letters informing that she has not received the appointment letter and as such she should be allowed to join. The last letter is dated 3-11-1987 sent to the General Manager, Telephones, Kanpur but it was also not responded by the respondents and as such the applicant filed a writ petition in the Hon'ble High Court of Judicature at Allahabad and the Hon'ble High Court on 3-12-1987 held that the writ petition is not entertainable in view of the alternative remedy of filing the petition before this Hon'ble Tribunal and this order has been communicated by the counsel of the applicant on 21-2-1988 and as such the petition is within limitation.

रमा सोनकर

A15

(5)

(6) Facts of the case:

The facts of the case are given below:-

1. That the petitioner belongs to scheduled caste. She was selected for the post of Lady Telephone Operator when she came to know from other candidates that they have received appointment letters, she contacted the respondent no. 2 and came to know that appointment letter has been sent to her while the fact is that no appointment letter for the post of Lady Telephone Operator has ever been received by the applicant and she has never refused the same. In these circumstances the applicant sent a letter dated 2-12-1986 to the Asstt. General Manager (Administration), Telephones, Kanpur informing him that the applicant has neither received any appointment letter nor she received any reminder for the same and she requested for issue of the appointment letter to her. The applicant did not receive any reply to her letter dated 2-12-1986.

2. That it may be mentioned that after a lapse of considerable time, the applicant had received a letter dated 27.11.1986 from the Asstt. General Manager (Admin.) Kanpur Telecom Distt., Kanpur informing that inspite of repeated reminders as the applicant has not joined her duties, her name has been removed from the list of R.T.P.

रमा सोनकर

A16

3. That after receiving the letter dated 2-12-86 from the Asstt. General Manager (Admin) Telecom Distt. Kanpur, the applicant wrote letters that she did not receive any appointment letter or reminder for joining her duty. After sending letter dated 2-12-1986, the applicant again sent letter dated 9-6-1987 for the issue of appointment letter to the applicant.

4. That the applicant did not receive any reply to her letter dated 9-6-1987 and as such she again sent letters dated 24-7-1987, 3-8-1987, 13-8-1987, 11-9-1987 and 3-11-1987 requesting the respondent no. 2 for sending and issuing appointment letter which has not been refused by the applicant and as she did not receive any appointment letter nor she refused to receive and as such she could not join her post of Lady Telephone Operator due to non receipt of the appointment letter.

5. That inspite of repeated information and requests by the applicant that she has never received any appointment letter or any reminder for joining her duty and also informed that she never refused to take delivery of the letter sent by the respondent no. 2 for joining on the post of Lady Telephone Operator, the applicant has not received any reply.

6. That inspite of selection of the applicant for the post of Lady Telephone Operator, the

रमा सोनकर

A17

respondent no.2 is illegally with-holding the issue of appointment letter to the applicant.

7. That the applicant has come to know that the office of the respondent no.2 have manipulated to accommodate those candidates who were in the waiting list and have further manipulated not to serve the appointment letters on the applicant with a view to defeat the claim of the applicant and to favour others.

8. That in place of the applicant, candidates who were in waiting list, have been appointed by manipulations on incorrect and flimsy grounds to the effect that the appointment letters have not been received by applicant and she has not joined the duty after reminders.

9. That in the case of the applicant, the respondent no.2 is not giving anything in writing regarding the service of appointment letter on her and always when she contacted she was getting evasive replies from the Asstt. General Manager (Admin), Kanpur Telecom Distt. Kanpur.

10. That it appears that some malpractice has been adopted to accommodate those candidates who were in the waiting list and the appointment letter is not being issued to the applicant.

A18

11. That the applicant has been subjected to greatest injustice on account of manipulations of the office of the respondent no.2's office to deprive the applicant of employment and to accommodate their favourites.

12. That the applicant filed a writ petition against the respondents in the Hon'ble High Court of Judicature at Allahabad but Hon'ble High Court did not entertain the writ petition on the ground that alternative remedy for the applicant is for filing the petition before the Central Administrative Tribunal.

(7) Reliefs Sought:

A- That the respondents be directed to allow the petitioner to join the post of Lady Telephone Operator in the office of the Kanpur Telecom. Distt., Kanpur/Telephone Office and she be paid the salary and other emoluments with effect from after one week from the date of sending appointment letter to the applicant;

B- Costs of the proceedings be awarded to the applicant;

C- Any other relief which this Hon'ble Tribunal deems fit and proper in the circumstances of the case be also awarded to the applicant.

रमा सोनकर

A18

(8) Interim order prayed for:

The applicant prays that the applicant be allowed to join the post of Lady Telephone Operator with immediate effect subject to the judgment and order of this petition.

(9) Details of remedies exhausted:

The applicant declares that the applicant has moved a number of applications to the General Manager, Telephones, Kanpur but the respondent no. 2 General Manager is not replying any application. The applicant also sent a representation to Hon'ble Minister, Communications, Department of Tele-Communications, Govt. of India, New Delhi.

(10) Matter not pending with any other court etc.

The applicant further declares that the matter regarding which this application has been moved is not pending before any court of law or any other Bench of the Hon'ble Tribunal.

प्या सोनकर

A 19

11. Particulars of the Bank Draft/Postal Order in respect of the application fee.

(i) Name of Post Office -- Head Post Office Allahabad

(ii) Sl. Number of Postal Order -- DD 531288

(iii) Date -- 25/2/88

(12) Details of Index. --An Index containing the list of the documents to be relied upon is enclosed.

(13) List of Enclosures:

--1. Order no. Staff/25-3/82 dated 27-11-86 issued by Sri Rajdeo, Asstt. General Manager (Admin), Kanpur Telecom. Distt. Kanpur to the applicant.

2. Letter dated 2-12-86 sent by applicant to Asstt. General Manager (Admin), Kanpur Telecom Distt.

3. Letter dated 9-6-87 sent by applicant to the Asstt. General Manager (Admin) Kanpur Telecom Distt.

4. Letter dated 24-7-87 sent by applicant to Asstt. General Manager (Admin), Kanpur Telecom Distt.

5. Letter dated 3-8-87 sent by applicant to Asstt. General Manager (Admin) Kanpur Telecom Distt.

रमा सोनकर

A20

(11)

6. Letter dated 13-8-87 sent by applicant to the Dy. General Manager (Admin), Kanpur Telecom Distt., Kanpur, Westcot Building, Mall Road, Kanpur.

Letters dated 2-12-86, 9-6-87, 24-7-87, 3-8-87 and 13-8-87 were receipted in the office of respondent no. 2 on the same dates.

7. Letter dated 11-9-87 sent by applicant by regd. A/D post to Sri Arjun Singh, Minister for Communications, Govt. of India, New Delhi.

(8) Letter dated 3-11-87 sent by the petitioner to General Manager (Admin), Telephones, Kanpur (delivered and receipted on 3-11-87).

Applicant

Verification:

I, Kumari Rama Sonkar daughter of Jai Narain Sonkar, adult, resident of 10/316, Khalasi Lines, Kanpur, do hereby verify that the contents of paras 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

Place: Kanpur
Date: 25/2/88

~~Signature of the applicant~~

(Signature of the Applicant)

A 21 12.

Enclosure no.1

Department of Telecommunications,
Office of the General Manager Telephones, Kanpur-208001

NO: Staff/25-3/82 Dated at Kanpur, the 27.11.86

Registered

To,

Km. Rama Sonkar,
D/O Sh. Jai Narain Sonkar,
10/316, Khalasi Line, Kanpur.

Sub: Removal of your name from the Approved List of RTP for Telephone Operators.

SINCE you have not turned up for duty despite repeated reminders, your name is being removed from the approved list of R.T.P. for Telephone Operators and as such your all claims for absorption/regularisation in the Deptt. are forfeited which please note and ack. receipt.

sd. Rajdeo 27/11

(Raj Deo)
Asstt. General Manager (Admn)
Kanpur Telecom Distt.
Kanpur-208001.

*****

Attested

रमा सो-1017

(A 22) 13.

Enclosure no. 2.

To,
Assistant General Manager (Adm.)
Kanpur Telecom. District,
Kanpur-City.

Sir,

I reply to your letter No. Staff/25-3/82 dated 27.11.86 I have write to you as under:-

1. That I did not receive any letter of my appointment as Telephone Operator from your office. I also did not receive any reminder from you in respect thereof as mentioned in the said letter. I could not join my duty as Telephone Operator in your office due to the aforesaid reason. I am highly surprised to hear from you in the matter for the first time through your aforesaid letter. I am a young unemployed candidate so far and born in a poor family with very limited means. If my name is removed from the approved list of R.T.P. for Telephone Operators and I am not given the said employment, I will suffer greatly during these hard days when I am burden on my parents.

2. That kindly consider my case sympatically and absorb me in the said employment.

Thanking you for favourable consideration.

Yours faithfully,
sd. Rama Sonkar
(Km. Rama Sonkar)
D/o Shri Jai Narain Sonkar
10/316 Kah Khalasi Lines,
Kanpur.

Dated 2-12-86.

Attested

रमा सोनकर

A23

14.

Enclosure no. 3

सेवा में,

श्रीमान् सहायक महा प्रबन्धक महोदय, (प्रशासन)
कानपुर टेलीफोन कम्युनीकेशन, नार कानपुर(सिटी(।

विषय:- टेलीफोन आपरेटर के पद पर नियुक्ति के सम्बन्ध में ।

विवरण:-आपके कार्यालय पत्र सं० स्टाफ।२५-३।८२ दि० २७-११-८६ के अनुरूप ।

मान्यवर,

प्रस्तुत विषय वस्तु की मूल स्थिति से प्रार्थिनी ने दिनांक २-१२-८६ को प्रेषित अपने पत्र में स्पष्टकर चुकी है कि आपका चयन पत्र मुझे नहीं प्राप्त हुआ था, अत: इस दिशा में हुई कार्यवाही से अवगत नहीं हो सकी ।

साथ ही आपके उपरोक्त कार्यालय पत्र के पाने के पश्चात लिखित सूचना के पश्चात तत्कालीन स०। महाप्रबन्धक महोदय से अनेकों बार साक्षात्कार भी किया, फलस्वरूप मौखिक आश्वासन ही मिलते रहे ।

अत: श्रीमान् जी से अनुरोध स्वरूप निवेदन है कि स्थिति पर सहानुभूतिक दृष्टि कोण से विचार करके तुरन्त कार्यवाही के आधार पर नियुक्ति पत्र प्रेषित करने की कृपा करेंगे ।

हम प्रतीक्षार्थियों के लिये आप एक वरिष्ठ अधिकारी ही नहीं अभिभावक स्वरूप हैं आशा है कि आपकी महानता से मैं अवश्य ही लाभान्वित हो सकूंगी, सादर सधन्यवाद ।

दिनांक ६-६-८७ ।

प्रार्थिनी,

ह०- कु० रमा सोनकर
(कु० रमा सोनकर)
पुत्री श्री जय नारायण सोनकर
१०।३१६, खलासी, लाइन,
कानपुर ।

Attested

रमा सोनकर

A24

15

Enclosure no. 4

सेवा में,

श्रीमान् सहायक महा प्रबन्धक महोदय, (प्रशासन)
कानपुर दूर संचार जिला ।

विषय:- टेलीफोन आपरेटर के पद पर नियुक्ति के सम्बन्ध में ।

विवरण:- आपके कार्यालय पत्र सं० स्टाफ। २५-३-८२ दिनांक २७-११-८६ के अनुरूप ।

इस सन्दर्भ में पूर्व प्रेषित पत्र दिनांक २-१२-८६ एवम्
,, ,, ,, ,, ,, दिनांक ६-६-८७

मान्यवर,

प्रार्थिनी अपने उपरोक्त पत्रों के माध्यम से आपको सूचित कर चुकी है कि आपका चयन पत्र मुझे नहीं प्राप्त हो सका था ।

मुझे स्थिति की जानकारी आपके पत्र नं० स्टाफ। २५-३। ८२ दि० २७-११-८६ से ही हो पाई उसके पश्चात से मैं निरन्तर पत्र व्यौहार एवं तत्कालीन अधिकारियों से साक्षात्कार कर चुकी हूँ ।

कृपया स्थिति पर सहानुभूतिक दृष्टि कोण अपनाते हुए सेवा अवसर प्रदान करने का कष्ट करें ।

सादरसधन्यवाद ,

प्रार्थिनी,
ह०- कु० रमा सोनकर)
(कु० रमा सोनकर)
पुत्री श्री जय नारायण सोनकर
२०।३१६, खलासी लाईन
कानपुर ।

दिनांक २४-७-८७ ।

Attested

रमा सोनकर

A25

16

Enclosure no. 5

सेवा में,

श्रीमान् सहायक महा प्रबन्धक(प्रशासन),
कानपुर दूरसंचार, कानपुर।

विषय:- टेलीफोन आपरेटर के पद पर नियुक्ति के संबंध में।

विवरण:- आपके कार्यालय पत्र सं० स्टाफ।२५-३-८२ दिनांक २७-११-८६ के सन्दर्भ में।

इस सन्दर्भ में पूर्व प्रेषित पत्र प्रथम दिनांक २-१२-८६
,, ,, ,, ,, ,,द्वितीय दिनांक ६-६-८७ एवम्
,, ,, ,, ,, ,,तृतीय दिनांक २४-७-८७

:रिमाईन्डर चतुर्थ एवं अन्तिम:

मान्यवर,

प्रार्थिनी अपने उपरोक्त पत्रों के माध्यम से आपको सूचित कर चुकी है कि आपका चयन पत्र मुझे प्राप्त नहीं हो सका था।

मुझे स्थिति की जानकारी आपके पत्र सं० स्टाफ।२५-३-८२ दिनांक २७-११-८६ से ही हो पाई है, इसके पश्चात से मैं निरन्तर पत्र व्यवहार तथा तत्कालीन अधिकारियों से सम्पर्क द्वारा अपनी नियुक्ति के संबंध में प्रयत्नशील हूं परन्तु आज तक उपरोक्त पद पर नियुक्ति के लिये हमें अधिकारियों द्वारा कोई उचित आवश्वासन नहीं मिला है।

कृपया स्थिति पर सहानुभूति पूर्वक विचार करते हुए हमें २० दिन के अन्दर नियुक्ति पत्र देने का कष्ट करें अन्यथा हमें उचित कार्यवाही करने केलिये बाध्य होना पड़ेगा।

सादर धन्यवाद।

प्रार्थिनी,
ह०- कु० रमा सोनकर
(कु० रमा सोनकर)
पुत्री श्री जय नारायन सोनकर
२०।३१६, खलासी लाइन,
कानपुर-२०८००१

दिनांक ३-८-८७।

Attested

रमा सोनकर

Enclosure no. 6

(A 26) 17

सेवा में,

श्रीमान् रमेश चन्द्र वैश्य,
उप महा प्रबन्धक(प्रशासन),
कानपुर दूर संचार,वैस्ट कास्ट बिल्डिंग,
कानपुर:-२०८००१।

विषय:- टेलीफोन आपरेटर के पद पर नियुक्ति के सम्बन्ध में।

विवरण:-आपके कार्यालय पत्र सं० स्टाफ।२५-३।८२ दिनांक २७-११-८६ के सन्दर्भ में।

महोदय,

आपके कार्यालय से भेजा गया कोई भी नियुक्ति पत्र तथा रिमाइन्डर पत्र मुझे प्राप्त नहीं हुआ जिसके कारण मैं अपनी टेलीफोन आपरेटर की सर्विस ज्वाइन न कर सकी थी। तारीख २७-११-८६ के आपके पत्र द्वारा जब मेरी नियुक्ति के सम्बन्ध में पता चला तो हमें काफी आश्चर्य हुआ। तभी से मैं अपनी नियुक्ति के सम्बन्ध में लगातार प्रयत्नशील हूँ इस सम्बन्ध में मैंने तारीख क्रमश: २-१२-८६, ६-६-८७, २४-७-८७ तथा तारीख३-८-८७ को सहायक महा प्रबन्धक के नाम चार पत्र भी दिये है जिसका हमें कोई भी सन्तोषजनक उत्तर नहीं मिला है।

कृपया स्थिति पर सहानुभूति पूर्वक विचार करते हुए हमें उचित समय के अन्दर नियुक्ति पत्र प्रदान करने का कष्ट करें।

सादर धन्यवाद,

प्रार्थिनी,

ह०- कु० रमा सोनकर
(कु० रमा सोनकर)
पुत्री श्री जय नारायन सोनकर
१०।३१६, स्लाटर हाउस लाइन, कानपुर।

दिनांक १३-८-८७।

प्रतिलिपि सूचनार्थ एवं कार्यवाही हेतु प्रेषित:-

१- श्री टी० के० रामास्वामी, महाप्रबन्धक,
कानपुर दूर संचार विभाग, कानपुर।
२- माननीय दूर संचार मंत्री, श्री अर्जुन सिंह,
भारत सरकार, नई दिल्ली।

Attested

रमा सोनकर

A-27/78

Enclosure no.7

सेवा में,

श्रीमान् अर्जुन सिंह,
दूर संचार मंत्री,
भारत सरकार,
नई दिल्ली।

विषय:- कानपुर दूर संचार द्वारा टेलीफोन आपरेटर के पद पर नियुक्ति के सम्बन्ध में मरती जाने वाली अनियमितताओं के सम्बन्ध में आनाकर्णिा करने के सम्बनधा में।

माननीय,

मैंने कानपुर दूरसंचार विभाग में सन् १९८१ में टेलीफोन आपरेटर के पद पर नियुक्ति के सम्बन्ध में प्रार्थना पत्र दिया था। जिसमें मेरा चयन मार्च १९८२ में हो गया था। लेकिन सम्बन्धित विभाग द्वारा मुझे कोई भी नियुक्ति पत्र प्राप्त नहीं हुआ था। मुझे अपनी नियुक्ति की जानकारी सम्बन्धित विभाग द्वारा दिनांक २७-११-८६ को जब यह पत्र भेजा गया कि आपका नाम चयनित अभ्यर्थीयों की सूची से काट दिया गया है तभी हो सकी है। तब से मैं निरन्तर अपनी नियुक्ति के सम्बन्ध में प्रयत्नशील हूँ तथा कानपुर दूरसंचार विभाग के उच्च अधिकारियों से मिल रही हूँ लेकिन अभी तक टेलीफोन आपरेटर के पद पर मेरी नियुक्ति नहीं हुई है और न ही कोई सन्तोषजनक उत्तर मिला है।

अत: माननीय मन्त्री जी से प्रार्थना है कि टेलीफोन आपरेटर के पद पर नियुक्ति के सम्बन्धमें कानपुर दूरसंचार विभाग को लिखकर हमें नियुक्ति पत्र दिलाने का कष्ट करें।

सादर धन्यवाद,

प्रार्थिनी,

ह० कु० रमा सोनकर
(कु० रमा सोनकर)
पुत्री श्री जय नारायण सोनकर
२०।३१६, खलासी लाइन
कानपुर: २०८००१

दिनांक १९-६-८७।

Attested

रमा सोनकर

Enclosure no. 8

A28

19

सेवा में,

श्रीमान् महाप्रबन्धक(प्रशासन),
कानपुर दूर संचार,
कानपुर ।

महोदय,

मैं कानपुर दूर संचार विभाग में सन् १९८१ में टेलीफोन आपरेटर के पद पर नियुक्ति के सम्बन्ध में प्रार्थना पत्र दिया था जिसमें मेरा चयन मार्च १९८२ में हो गया था लेकिन सम्बन्धित विभाग द्वारा मुझे कोई भी नियुक्ति पत्र प्राप्त नहीं हुआ था। मुझे अपनी नियुक्ति की जानकारी सम्बन्धित विभाग द्वारा २७-११-८६ को जब यह पत्र भेजा गया कि आपका नाम चयनित अभ्यर्थियों की सूची से काट दिया गया है तभी से हो सकी है।

तब से मैं अपनी नियुक्ति के सम्बन्ध में निरन्तर प्रयत्नशील हूं और मैंने सहायक महाप्रबन्धक के नाम चार पत्र दिनांक २-१२-८६, ९-६-८७, २४-७-८७ तथा ३-८-८७ तथा उप महाप्रबन्धक के नाम दिनांक १३-८-८७ को भी दिये परन्तु मुझे इन पत्रों का कोई जवाब नहीं मिला तथा न ही नियुक्ति के सम्बन्ध में कोई उचित आश्वासन मिला है।

कृपया स्थिति पर सहानुभूति पूर्वक विचार करते हुए हमें १५ दिन के अन्दर नियुक्ति पत्र दिलाने का कष्ट करें। अन्यथा हमें कोर्ट जाने के लिये मजबूर होना पड़ेगा।

प्रार्थिनी,

ह० कु० रमा सोनकर
(कु० रमा सोनकर)
पुत्री श्री जय नारायण
२०।३१६, लक्ष्मी लाइन
कानपुर ।

दिनांक ३-१२-८७ ।

430/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

CIVIL MISC. APPLICATION NO. 261 /Of 1988

On behalf of the Respondents.

.....

IN

Registration O.A. No. 261 Of 1988/

Km.Rama Sonkar ..... Applicant

Versus

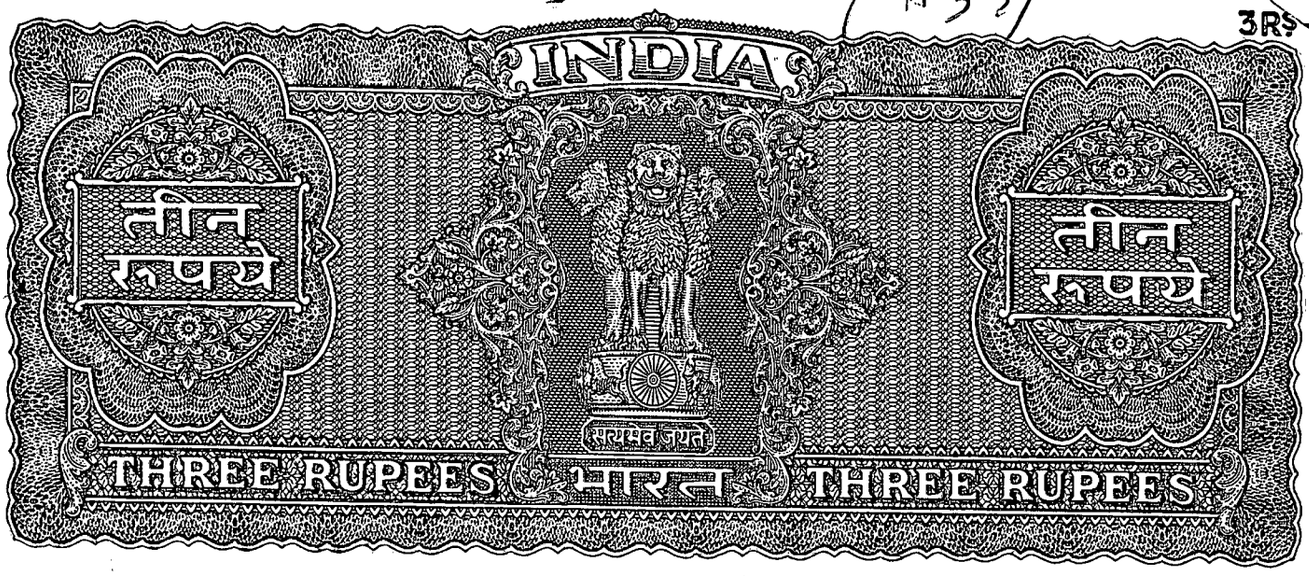
Union of India & others ..... Respondents.

To

The Hon'ble the Vice-Chairman and his other compañion Members of the aforesaid Hon'ble Tribunal.

The humble application on behalf of the

A331



Before the Central administrative tribunal
allahabad

Registration No - 261/1988

PRAKASH NARAIN SHUKLA, ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
GOVT. OF U.P.

respondents-applicants Most Respectfully Showeth as under:-

1. That the full facts and circumstances have been set out in the accompanying counter-affidavit.

2. That for the reasons disclosed in the accompanying counter-affidavit, it is expedient in the interest of justice that this Hon'ble Tribunal may kindly be pleased to dismiss the original petition with costs.

P R A Y E R

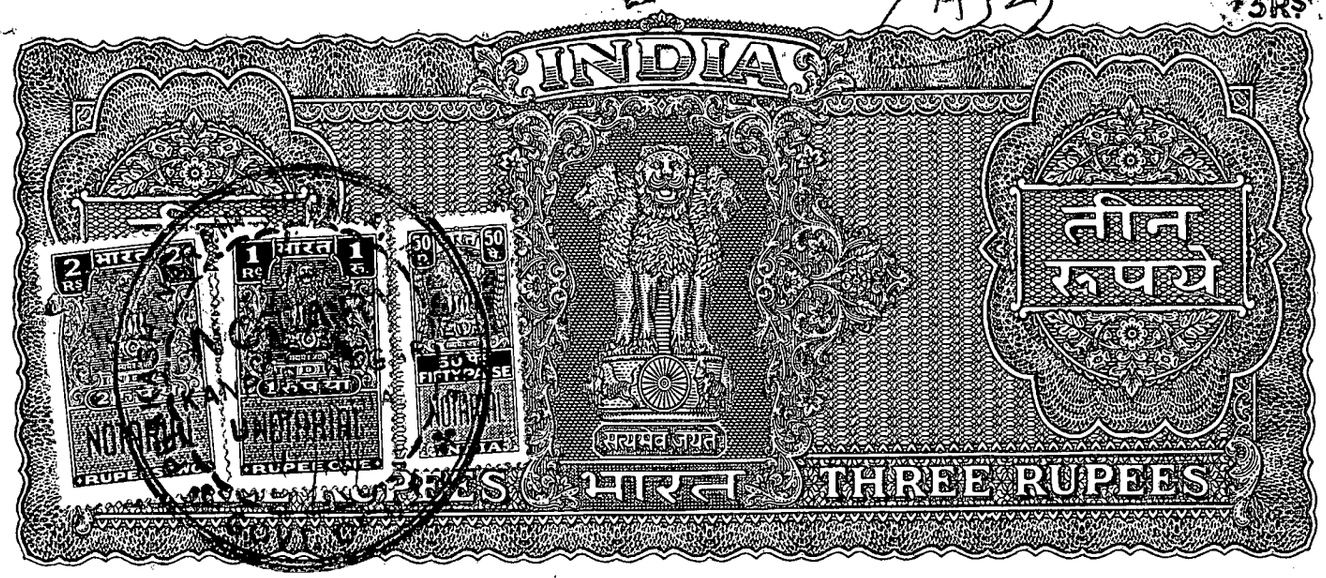
It is, therefore, most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to admit this misc. application alongwith the accompanying counter-affidavit and dismiss the original application with costs.

(K. C. SINHA)
ADDL. STANDING COUNSEL
COUNSEL FOR THE RESPONDENTS

Dt/ 10/7/87

A32

3RS



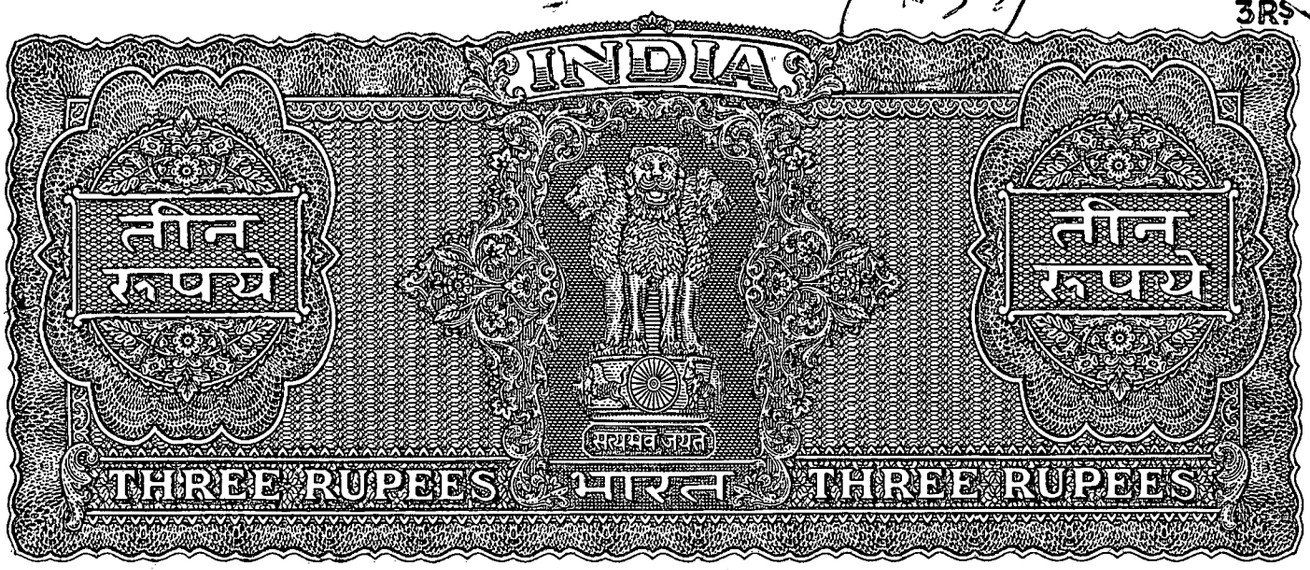
Before the Central administrative Tribunal
Allahabad

Registration No :- 261/1988

PRAKASH NARAIN SHUKLA ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
GOVT. OF U.P.

A33/

3R?



Before the Central administrative tribunal
allahabad

Registration No - 261/1988

PRAKASH NARAIN SHUKLA, ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
4-7-88
GOVT. OF U.P.

A 74

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Counter- Affidavit

On behalf of respondents.

IN

REGISTRATION O.A. NO. 261 of 1988/

Kumari Rama Sonkar ..... Applicant

Versus

Union of India & others ..... Respondents.

Fax

PRAKASH NARAIN SHUKLA, ADVOCATE NOTARY KANPUR NAGAR U. P., INDIA 4-7-88 GOVT. OF U.P.

NOTARY

Affidavit of R. C. Shukla aged about 41 years son of Shri B. C. Shukla posted as Establishment Officer

NOTARY

(Deponent)

I, the deponent abovenamed do hereby solemnly affirm and state on oath as under:-

A35

NOTARY

1. That the deponent is posted as E.O Kanpur and as such is fully acquainted with the facts of the case deposed to below.

NOTARY

2. That before giving a parawise reply, the following facts are being asserted in order to facilitate this Hon'ble Tribunal in administering justice.

3. That respondent no.2 gave an advertisement for appointment of 150 Female Telephone Operators for reserved trained pool and applications were required upto 30.1.1989. A true copy of the advertisement is being filed herewith and marked as Annexure-CA-I to this affidavit. A perusal of the aforesaid advertisement would go to show that 107 posts were unreserved,30 were reserved for Schedule Caste,8 for Schedule Tribes and 5 posts were reserved for physically handicapped persons.

PRAKASH NARAIN SHUKLA ADVOCATE NOTARY KANPUR NAGAR U. P., INDIA GOVT. OF U.P.

4. That in respose to the aforesaid

A-36

advertisement, applications were received and after scrutinising the applications as well as other documentary papers, the applicants were selected as reserved trained pool Operators.

5. That it is also pertinent to mention here that the petitioner while applying for the aforesaid posts in respose to the aforesaid advertisement gave her address as 316 Khalasi Lines, Kanpur. A photo stat copy of her application Form is being filed herewith and marked as Annexure-CA-II to this affidavit.

6. That since the applicant was selected on 15. 1.1983, a letter was issued asking her to fill up the form viz.Police Verification, Medical Fitness, and attestation etc. and she was required to fill up these forms and returned to the said office by 22.1.1983. A photo stat copy of letter dated 15.1.83 is being filed herewith and marked as Annexure-CA-III to this ~~xxxxx~~ affidavit.

PRAKASH NARAIN SHUKLA ADVOCATE NOTARY KANPUR NAGAR U. P., INDIA GOVT. OF U.P.

7. That the petitioner did not respond to the

A37

letter dated 15.1. 83 and as such, another reminder was sent to her on 11.283 on the address given in her application form and in the said letter, it was specifically mentioned that the last chance to submit those forms is by 25.2.83 failing which, her name will be struck off from the select list. A photo stat copy of the reminder dated 11.2.83 is being filed here with and marked as Annexure-CA-IV to this affidavit.

8. That since the petitioner did not respond to the reminder also and as such, vide order dated 27.11.86, her name was struck off from the Select List and information was given to the petitioner on her aforesaid address as given in her application Form. A photo stat copy of the letter dated 27.11.86 is being filed herewith and marked as Annexure-CA-V to this affidavit.

PRAKASH NARAIN SHUKLA ADVOCATE NOTARY KANPUR NAGAR U. P., INDIA GOVT. OF U.P.

9. That ~~of~~ the petitioner received the said communication this time and after receipt of the said communication, she represented the case on 2.12.86 and she stated that she could not receive

A38

the information as well as the communications which have been sent by the department at earlier dates. But since, her name has already been struck off from the strength, even after a lapse of more than three years, as such, the question of any consideration of the representation thereon does not arise at all. The petitioner was repeatedly informed on the said address which was given by her in her Application Form.

10. That the contents of paras-1,2, and 3 of the application need no comments.

11. That in reply to the contents of para-3 it is furhter submitted that, replies given under para-6 of the application may also be referred.

12. That the contents of para-4 of the application needs no comments.

13. That in reply to the contents of para-5 of the application, it is submitted that the

PRAKASH NARAIN SHUKLA, ADVOCATE NOTARY KANPUR NAGAR U. P., INDIA GOVT. OF U.P.

A39

petition is badly time barred. The petitioner has not given any documentary evidence for the explanation which has been offered in para under reply.

14. That the contents of para-6(1) of the application are not correct as stated,hence denied. It is further submitted that as stated earlier, respondent no.2 gave an advertisement for appointment of reserved trained pool operators and appointment letter was sent on 15.1.83 and thereafter, reminder was issued to the applicant on 11.2.83, but the petitioner did not care to contact the respondents. It is also pertinent to mention here that all the communications were made on the same address which was given the petitioner herself in her application form and on the same address after the lapse of three year on 27.11.1986, communication for striking of her name from the strength was given,only then she responds. It is also pertinent to mention here that the petitioner could not respond,neither represented her case even after getting the information about the appointment as Telephone Operator from her colleagues and she kept mum for three years which clearly establishes, on earlier occassions, the petitioner probably had left idea to join the department and only

PRAKASH NARAIN SHUKLA ADVOCATE NOTARY KANPUR NAGAR U. P., INDIA GOVT. OF U.P.

A 40

on 2.12.86, she could agitate the matter which is completely an after thought and the same is not sustainable in the eye of law.

15. That the contents of para-6(2)(3) of the petition are not correct as stated, hence denied. However a detailed reply has already been given in foregoing paragraphs which needs not be repeated here again.

16. That the contents of para-6(4)(5)(6)(7)(8)(9)(10) and 11 of the application are not correct as stated. However, a detailed reply has already been furnished in foregoing paragraphs which needs not be repeated here again. Moreover, it is not believeable that after getting the information regarding appointment from her colleages in the year 1983, the petitioner was awaiting for three years.

17. That the contents of para-6(12) of the

AIN SHUKLA, ADVOCATE
NOTARY
NPUR NAGAR
U. P., INDIA
GOVT. OF U.P.

Ayy

application raises a legal issue,hence are not replied through an affidavit.

18. That in reply to the contents of para-7 of the application, it is submitted that in view of the facts and circumstances stated above, the petitioner is not entitled to any of the reliefs as referred in para under reply. None of the grounds taken by the petitioner are sustainable in the eye of law. The petition is devoid of merits,hence liable to be dismissed with costs.

19. That in reply to the contents of para-8 of the appli cation, it is submitted that stated above, the petitioner has miserably failed to make out a prima-facie case in her favour, no interim reply can be granted to the petitioner by this Hon'ble Tribunal.

PRAKASH NARAIN SHUKLA, ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
4-7-
GOVT. OF U.P.

20. That the contents of para-9,10,11,12 and 13 of the application are matters of record,hence need no comments.

I, the deponent abovenamed do hereby

A 42

verify that the contents of paras 1 and 2 of this affidavit are true to my personal knowledge; those of paras 3,4,5,6,7,8,9,10,11,12,13,14,15,16,17,18 are based on record and those of paras 19,19,20 are based on legal advice to which I believe to be true; that no part of it is false and nothing material has been concealed. So help me God.

Identified by

Deponent

I, Jamuna Prasad, Clerk to Sri R.R. Maulshri, Advocate, do hereby declare that the person making this affidavit and alleging himself to be the same is known to me from the perusal of papers.

Clerk

Certified that this affidavit is Sworn before me this 4th day of March 198.9 by Shri R.C. Shukla the Deponent to whom the contents of this affidavit have been read out and explained and who is duly identified.

PRAKASH NARAIN SHUKLA ADVOCATE
NOTARY, KANPUR NAGAR, U.P.

4-7-89

Solemnly affirmed before me on this 4th day of March 1989 at 2.30 am/pm by the deponent who has been identified by the aforesaid Clerk.

I have satisfied myself by examining the deponent that he has understood the contents of this affidavit which have been read over and explained to him by me.

OATH COMMISSIONER 4.7.89

PRAKASH NARAIN SHUKLA ADVOCATE
NOTARY, KANPUR NAGAR, U.P.

PRAKASH NARAIN SHUKLA ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
4-7-89
GOVT. OF U.P.

service condition. Any laxity in this regard will render them liable to be removed from Reserve Trained Pool alongwith penalitievide agreement entered into before they are sent for training.

(ii) The selected candidates will be paid wages at the rate of Rs. 2/- (Rs. Two) only per hour of duty performed when they are engaged as SDTOs (fullform).

(iii) While working as SDTOs, the candidates will not be eligible for paid weekly off.

AGE:

Between 18 to 23 years as on 1.7.82. Upper age limit is relaxable for (I) Seheduled Caste/Tribes by 5 years (ii) Physically Handicapped by 10 years (iii) In the case of Widows, divorsed women and women separated from their husband who are not remarried the Upper age limit shall be relaxed upto the age of 35 years (Up to 40 years for S.C./S.T.)

QUALIFICATION :

Matriculation or its equivalent examination recognised by a University or Board.

SELECTION :

On the basis of marks obtained in the High School or its equivalent examination , bonus marks are awarded for higher academic qualifications. The candidates will have to qualify in the General Knowledge-cum-Intelligence

A 45

Test and also an Aptitude Test for certain essential qualifications.

PERIOD OF TRAINING :

Three months during which a stipend of Rs. 130/- per month will be paid.

Note: Applicant should have registered her/himself with any of the Employment Exchange situated at Kanpur or Unnao.

HOW TO APPLY :

The applicants may apply on plain paper giving the following particulars which should reach this office of the General Manager Telephones, Westcoot Building, Kanpur-208001, latest by 30.1.1982.

FORM OF APPLICATION :

1. Name in full. 2. Postal Address in full. 3. Date of birty. 4. If member of S.C. or S.T. (a) Name of caste (for SC candidate only (b) Name of tribe (for ST candidate only)

5. Whether Widow, Separated, or Divorced Lady (with legal proof)

6, If along to Physically handicapped.

7. Educational qualifications begining with Matriculation or equivalent examination giving the name of examination, subject taken, marks obtained in each subject and total marks, percentage of agreegate marks and name of Board or University.

PRAKASH NARAIN SHUKLA NOTARY KANPUR NAGAR U. P., INDIA 4-2-85 GOVT. OF U.P.

A 46

8. Name of Employment Exchangewith Registeration number and date.

9. Signature of applicant (in running script).

The cover should be superscribed in bold letters

" Application for recruitment Of Femal Telephone Operators for Reserved Trained Pool"

Note:

1. Original certificates should not be submitted with the applications.

2. Applications having incomplete information or not on the prescribed proforma are liable to be rejected. The applications not accompaned with the attested copies of the relevant certificates are also liable to be rejected.

3. Communication regarding intimation of the selection will not be entertained.

4. No enclosures for attaching up with the application already received will be entertained.

General Manager Telephones

PRAKASH NARAIN SHUKLA, ADVOCATE NOTARY KANPUR NAGAR U. P., INDIA 4-2-8 GOVT. OF U.P.

A47

CA-2

CA2

969

969 115 53.6

भारतीय डाक-तार विभाग

1- पूरा नाम - कु० रमा सोनकर

2- डाक का पूरा पता - 10/316 रावतपारी कानपुर

3- जन्म तिथि - (20-5-1956)

4- यदि अनुसूचित जाति/जनजाति के सदस्य हैं, तो :
(क) जाति का नाम - अनुसूचित जाति सोनकर (खटिक)
(केवल अनुसूचित जनजाति के अभ्यर्थियों के लिए)
(ख) जनजाति का नाम -
(केवल अनुसूचित जनजाति के अभ्यर्थियों के लिए)

5- क्या विधवा, निर्धारित या तलाकशुदा महिला है - X
(कानूनी प्रमाणपत्र सहित)

6- क्या विकलांग है - X

7- शैक्षिक योग्यताएँ :

परीक्षा का नाम	विषय	प्राप्तांक	कुल अंक	कुल प्राप्तांक का प्रतिशत	बोर्ड/विश्व-विद्यालय का नाम
(1) हाई स्कूल 1974	हि-दी भाषा, हिन्दी सा० अर्थ शा० नाग० शा० आई	268	500	53·6%	यू० पी० बोर्ड इलाहाबाद
(2) इन्टर मीडियट 1976	हि-दी भाषा, नाग शा०, अर्थ शा०, शिक्षा शा०, आई.	212	500	42·4%	"
(3) बी० ए० 1978	हिन्दी भाषा, शिक्षा शा० राजनीत शा० अर्थ शा०	349	800	43·6%	कानपुर विश्वविद्यालय
(4) जन्य- हाई स्कूल परीक्षा एन.सी.सी. 1975	अंग्रेजी	34 उत्तीर्ण	100 प्रमाण	34% पत्र 'बी' भाग 1	यू पी बोर्ड इलाहाबाद

8- रजिस्ट्रेशन संख्या एवं तारीख सहित सेवायोजन कार्यालय का नाम । - W. 821/87, (2/3/81) रोजगार दफ्तर जी.टी.रोड-कानपुर

9- आवेदक के हस्ताक्षर (बालू सिंपि में) Kum Rama Sonker

10- संलग्न प्रतियाँ : - (1) हाई स्कूल अंक तालिका
(2) प्रमाण पत्र हाई स्कूल
(3) इन्टर अंक तालिका
(4) प्रमाण पत्र इन्टर
(5) बी० ए० की अंक तालिका
(6) हाई स्कूल परीक्षा की अंक तालिका
(7) अनुसूचित जाति प्रमाण पत्र

PRAKASH NARAIN SHUKLA, ADVOCATE NOTARY KANPUR NAGAR U.P., INDIA GOVT OF U.P.

CA-3

(A48)

दूर संचार विभाग
कार्यालय- महा प्रबन्धक दूर संचार जिला- कानपुर।

सेवा में,

श्री.....
.....
.....

संख्या- स्टाफ /36-8/82 कानपुर दिनांक-

विषय:- ग्रुप "डी" परीक्षा श्रेणी/ गैर परीक्षा श्रेणी संवर्ग में भर्ती।

इस टेलीफोन जिले में ग्रुप "डी" परीक्षा श्रेणी /गैर परीक्षा श्रेणी संवर्ग में नियुक्ति के लिए बनाए गए पैनल में आपका नाम प्रोविजनल रूप में रखा गया है। अत: आपसे अनुरोध है कि आप सभी प्रकार से पूर्ण निम्नलिखित दस्तावेजों (इसके साथ संलग्न) को अधिक से अधिक इस पत्र की प्राप्ति के पंद्रह दिनों के अन्दर इस कार्यालय को भेजें।

1. साक्ष्यांकन पत्र (दो प्रतियों में)
2. केन्द्रीय स्वास्थ्य योजना के चिकित्सा अधिकारी द्वारा स्वास्थ्य प्रमाण- पत्र।
3. मेडिकल जांच के समय उसके द्वारा हस्ताक्षर किया गया स्वास्थ्य घोषणा पत्र
4. अन्य तिथि एवं शैक्षिक योग्यताओं के सभी मूल प्रमाण -पत्र।
5. आवेदन -पत्र देने के समय वैध रोजगार कार्यालय का पंजीकरण प्रमाण-पत्र।
6. विवाह संबन्धि घोषणा -पत्र।
7. किन्हीं दो राजपत्रित अधिकारियों के दो चरित्र प्रमाण-पत्र।
8. शपथ एवं प्रतिज्ञा पत्र।
9. पिता के नाम का उल्लेख करते हुए सक्षम अधिकारी का मूल अनुमोदित जाति/जन जाति प्रमाण- पत्र (केवल अनु0 जाति और जन जाति के अभ्यर्थियों के लिए)
10. सैनिक सेवा से मुक्त होने का प्रमाण -पत्र (केवल भूतपूर्व सैनिकों के लिए)
11. विभाग में दैनिक वेतन पर कोई सेवा के सभी परिवह प्रमाण - पत्र।
12. सक्षम अधिकारी द्वारा (संबन्धित मेडिकल बोर्ड) द्वारा जारी किया गया विकलांग होने का प्रमाण-पत्र (केवल विकलांग अभ्यर्थियों के लिए)

सभी प्रकार से पूर्ण उपर्युक्त दस्तावेजों को इस कार्यालय के स्टाफ अनुभाग में व्यक्तिगत रूप से प्रस्तुत करें ताकि किसी भूल या गलती को शीघ्र ही सुधारा जा सके। यदि आप निर्धारित समय तक उपर्युक्त कागजातों को प्रस्तुत नहीं करते हैं या निम्न हस्ताक्षरी की जानकारी में कोई गलत सूचना आती है तो अनुमोदित अभ्यर्थियों की सूची से आपका नाम निकाला जा सकता है।

PRAKASH NARAIN SHUKLA, ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
4.7.82
GOVT. OF U.P.

स्थापना अधिकारी,
कानपुर दूर संचार जिला -
कानपुर-208001,

A49

साक्षेपन फार्म

(7)

साथ ही में खिंचवाये गए पासपोर्ट
के आकार के {लगभग 5 सेण्टी०×
7 सेण्टी०} के दो हाल ही में खिंचे फोटो की
प्रति चिपकायें ।

चेतावनी

1- साक्षेपन फार्म में झूठी सूचना देना या किसी तथ्य को छिपाना अवैधता समझी जायगी तथा उसके कारण उम्मीदवार को सरकारी नौकरी के लिए अयोग्य ठहराये जाने की सम्भावना है ।

2- पूरे फार्म को भरने और भेजने के बाद यदि उम्मीदवार को चरित्र, शिक्षा, विशेषज्ञता आदि परखा जाता है, तो इसकी सूचना फौरन भेजे जाने आयोग को अथवा प्राधिकारी को, यथा स्थिति जैसी जानकारी पहले {जिसको पहले साक्षेपन फार्म भेजा गया है । ऐसा न करने पर यह समझा जायगा कि जानकारी जो वास्तविक सूचना छिपाई गई है ।

3- यदि किसी व्यक्ति के मेजा-काल में यह पता चलता है कि साक्षेपन फार्म में झूठी सूचना दी गई है या किसी तथ्य को छिपाया गया है तो उसकी सेवाएं समाप्त की जा सकेंगी ।

1- पूरा नाम{साफ अक्षरों में}उपनामों सहित उपनाम नाम
यदि आपने अपने नाम या उपनाम में किसी
समय कुछ बढ़ाया या घटाया है तो कृपया
यहां बताइये ।

2- अभिभावक पूरा पता{अर्थात्, ग्राम, थाना और जिला या मकान नं., गली/सड़क/मार्ग और नगर}

3- {क} घर का पूरा पता{अर्थात् ग्राम, थाना और जिला या मकान नं., गली/सड़क/मार्ग और नगर और जिले के मुख्यालय का नाम

{ख} यदि पाकिस्तान का मूल निवासी है तो उस देश में पता और भारत में देश-त्याग प्रव्रजन की तारीख ।

4- उन स्थानों का ब्यौरा {रहने की अवधियों सहित} जहां आप पिछले पांच वर्षों में एक सप्ताह या एक वर्ष से अधिक रहे हैं {आदि विदेशों में पाकिस्तान सहित} रहे हैं तो उन स्थानों का ब्यौरा देना चाहिए जहां आप एक वर्ष से अधिक समय तक 21 वर्ष की आयु के होने के बाद रहे हैं ।

PRAKASH NARAIN SHUKLA, ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
GOVT. OF U.P.

कृपया 2/-

(A50)

(५)

(क) आपका धर्म (क)

(ख) क्या आप अनु० जाति/आदिम जाति के सदस्य है कृपया "हाँ" और "नहीं" में उत्तर दें और यदि उत्तर हां में है तो उसका नाम लिखे । (ख) अनु० जाति आदिम/अनु० जन जाति

10- 15 वर्ष की आयु से किन-किन स्कूलों और कालेजों में और किन-किन वर्षों में शिक्षा प्राप्त की उनके स्थानों के नामों के साथ वर्षों को दिखाते हुए शिक्षा संबंधी योग्यताएं:-

स्कूल/कालेज का नाम और पूरा पता	प्रवेश की तारीख	छोड़ने की तारीख	उत्तीर्ण परीक्षा

11- (क) क्या आप इस समय केन्द्रीय या राज्य सरकार या अर्ध-सरकारी या स्थानीय सरकारी निकाय या स्वशासी निकाय या सरकारी उपक्रम या किसी गैर-सरकारी फर्म या संस्था के अन्तर्गत कार्य कर रहे है या पहले कभी कार्य किया है यदि हां, तो नियोजन की तारीख सहित अद्यतन पूर्ण विवरण दें ।

अवधि	पद	परिलब्धियाँ तथा रोजगार का स्वरूप	सेवा नियोजक का पूरा नाम और पता	पहली नौकरी छोड़ने का कारण

(ख) क्या पिछली सेवा भारत सरकार/राज्य सरकार/भारत सरकार या किसी राज्य के स्वामित्व या नियंत्रण में संचालित किसी उद्यम किसी स्वायत्त निकाय/विश्वविद्यालय स्थानीय निकाय के अधीन थी, यदि आपने केन्द्रीय सिविल सेवाएं (अस्थायी सेवा) नियम, 1965 के नियम 5 के अधीन या किन्हीं इसी प्रकार के नियमों के अधीन एक महीने का नोटिस देकर वह सेवा छोड़ी थी तो क्या आपके विरुद्ध कोई अनुशासनात्मक कार्यवाही की गई थी जब आपने सेवा की समाप्ति करने के लिए नोटिस दिया था या बाद में आपका सेवा के वास्तव में समाप्त होने से पहले तब आपसे किसी मामले में आपके आचरण के लिए स्पष्टीकरण मांगा गया ।

PRAKASH NARAIN SHUKLA, ADVOCATE NOTARY KANPUR NAGAR U. P., INDIA 4788 GOVT. OF U.P.

क्रमशः 4/-

(ASI)

(3)

साक्ष्यांकन फार्म

हाल ही में खिचवाये गये पासपोर्ट के आकार के (लगभग 5 सेoमीo×7 सेoमीo) के हस्ताक्षरित फोटो की प्रति चिपकायें ।

चेतावनी :

1- साक्ष्यांकन फार्म में झूठी सूचना देना या किसी तथ्य को छिपाना अनर्हता समझी जायगी, तथा उसके कारण उम्मीदवार को सरकारी नौकरी के लिए अयोग्य समझे जाने की सम्भावना है ।

2- इस फार्म को भरने और भेजने के बाद उम्मीदवार जो नजरबंद, दंडित, विवर्जित आदि किया जाता है, तो इसकी सूचना फौरन संघ सेवा आयोग को अथवा प्राधिकारी, को, यथा स्थिति भेजी जानी चाहिए जिसको पहले साक्ष्यांकन फार्म भेजा गया है । ऐसा न करने पर यह समझा जाएगा कि वास्तविक सूचना छिपाई गई है ।

3- यदि किसी व्यक्ति के सेवा-काल में यह पता चलता है कि साक्ष्यांकन फार्म में झूठी सूचना दी गई है या किसी तथ्य को छिपाया गया है तो उसकी सेवाएं समाप्त की जा सकेंगी ।

1- पूरा नाम (स्पष्ट अक्षरों में) (उपनामों सहित) यदि आपने अपने नाम या उपनाम में किसी समय कुछ बढ़ाया या घटाया है तो कृपया वहां बताएं । — उपनाम : नाम

2- वर्तमान पूरा पता (अर्थात् ग्राम, थाना और जिला या मकान नं., गली/सड़क/मार्ग और नगर)

3- (क) घर का पता (अर्थात् ग्राम, थाना, और जिला या मकान नं. गली/सड़क/मार्ग और नगर और जिले के मुख्यालय का नाम

(ख) यदि पाकिस्तान का मूल निवासी है तो उस देश में पता और भारत संघ में देशान्तरण प्रव्रजन की तारीख

4. उन स्थानों का ब्यौरा (रहने की अवधियों सहित) जहां आप पिछले पांच वर्षों में एक समय पर एक वर्ष से अधिक रहे हों । यदि विदेशों में (पाकिस्तान सहित) रहे हों तो उन स्थानों का ब्यौरा देना चाहिए जहां आप एक वर्ष से अधिक समय तक 21 वर्ष की आयु के होने के बाद रहे हों ।

PRAKASH NARAIN SHUKLA, ADVOCATE NOTARY KANPUR NAGAR U. P., INDIA GOVT.

क्रमशः 2/-

(A52)

(क) आपका धर्म

(ख) क्या आप अनु० जाति/आदिम/अनुजाति आदिम/अनु० जन जाति जाति के सदस्य हैं कृपया "हाँ" और "नहीं" में उत्तर दें और उत्तर हाँ में है तो उसका नाम लिखें ।

10. 15 वर्ष की आयु से किन-किन स्कूलों और कालेजों में और किन-किन वर्षों में शिक्षा प्राप्त की उनके स्थानों के नामों के साथ वर्षों को दिखाते हुए शिक्षा संबंधी योग्यताएं-

स्कूल/कालेज का नाम और पूरा पता	प्रवेश की तारीख	छोड़ने की तारीख	उत्तीर्ण परीक्षा

11. (क) क्या आप इस समय केन्द्रीय या राज्य सरकार या अर्ध-सरकारी या स्थानीय सरकारी निकाय या स्वशासी निकाय या सरकारी उपक्रम या किसी गैर-सरकारी फर्म या संस्था के अन्तर्गत कार्य कर रहे हैं या पहले कभी कार्य किया है यदि हाँ, तो नियोजन की तारीख सहित अद्यतन पूर्ण विवरण दें ।

अवधि	पद	परिलब्धियां तथा रोजगार का स्वरूप	सेवा नियोजक का पूरा पता और नाम	पहली नौकरी छोड़ने का कारण

(ख) क्या पिछली सेवा भारत सरकार/राज्य सरकार/भारत सरकार या किसी राज्य के स्वामित्व या नियंत्रण में संचालित किसी उद्यम किसी स्वायत्तता निकाय/विश्वविद्यालय स्थानीय निकाय के अधीन थी, यदि आपने केन्द्रीय सिविल सेवाएं(अस्थायी सेवा) नियम, 1965 के नियम 5 के अधीन या किन्हीं इसी प्रकार के नियमों के अधीन एक महीने का नोटिस देकर सेवा छोड़ी थी तो क्या आपके विरुद्ध कोई अनुशासनात्मक कार्यवाही की गई थी या जब आपने सेवा का समाप्त करने के लिए नोटिस दिया था या बाद में आपकी सेवा के वास्तव में समाप्त होने से पहले तब आपसे किसी मामले में आपके आचरण के लिए स्पष्टीकरण मांगा गया ।

क्रमशः 4/-

PRAKASH NARAIN SHUKLA, ADVOCATE
KANPUR NAGAR
U. P., INDIA
4285

A52

(6)

पहचान प्रमाण-पत्र

प्रमाण-पत्र निम्नलिखित किसी एक के द्वारा हस्ताक्षरित किए जाने के लिए--

(1) केन्द्रीय या राज्य सरकार के राजपत्रित अधिकारी,
(2) साधारणतया जहाँ का उम्मीदवार या उसके माता पिता/संरक्षक निवासी हैं, उस निर्वाचन क्षेत्र के संसद सदस्य या राज्य विधान मण्डल के सदस्य है
(3) सब-डिवीजनल मजिस्ट्रेट/अधिकारी,
(4) मजिस्ट्रेट की शक्तियों का प्रयोग करने के लिए प्राधिकृत तहसीलदार/या सायब उप-तहसीलदार,
(5) जहाँ उम्मीदवार पढ़ता रहा हो वहाँ के मान्यता प्राप्त स्कूल/कालेज संस्था का प्रिंसिपल/मुख्याध्यापक ।
(6) ब्लाक विकास अधिकारी,
(7) पोस्टा मास्टर, और
(8) पंचायत निरीक्षक

प्रमाणित किया जाता है कि मैं श्री/श्रीमती/कुमारी----------
----------पुत्र/पुत्री श्री----------
को पिछले----------वर्षों----------महीनों से
जानता हूं और जहां तक मुझे पता है और विश्वास है उसने जो ब्यौरे दिए हैं वे सही है ।

स्थान----------
तारीख----------

हस्ताक्षर----------
पदनाम या हैसियत----------
और पता----------

कार्यालय द्वारा भरे जाने के लिए

(1) नियुक्ति प्राधिकारी का नाम, पदनाम तथा पूरा पता
(2) पद, जिसके लिए उम्मीदवार के संबंध में विचार किया जा रहा है ।

PRAKASH NARAIN SHUKLA, ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
4.7.89
GOVT. OF U.P.

454

(17)

भारतीय डाक-तार विभाग

मैं, एतद् द्वारा, घोषित करता हूं कि मैंने, भारतीय तार अधिनियम, भारतीय सरकारी गुप्त अधिनियम और केन्द्रीय सिविल सेवाएं(आचरण) नियमावली-1964 को पढ़ लिया है और यह भली-भांति जानता हूं कि डाक-तार विभाग---------
---------------------के पद पर नियुक्ति की अवधि पर इनकी व्यवस्थाएं और दण्ड मेरे ऊपर लागू होंगे।

तारीख---------- अभ्यर्थी के हस्ताक्षर----------

भारतीय डाक-तार विभाग

मैं, एतद् द्वारा, घोषित करता हूं कि मैंने केन्द्रीय सिविल सेवाएं(आचरण) नियमावली-1965 को पढ़ लिया है/मुझे समझा दिया गया है और मैं इसे भली भांति समझता हूं।

तारीख---------- अभ्यर्थी के हस्ताक्षर----------

भारतीय डाक-तार विभाग

मैं, एतद् द्वारा, घोषित करता हूं कि मैंने, 1.7.1949 को संशोधित डाक-तार नियम पुस्तक खण्ड-II के संशोधित नियम-103 को पढ़ लिया है/मुझे समझा दिया गया है और मुझे इस नियम की शर्तें मंजूर है।

तारीख---------- अभ्यर्थी के हस्ताक्षर----------

PRAKASH NARAIN SHUKLA ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
4.7.88
GOVT. OF U.P.

A15

(12)

विवरण और घोषणा

अभ्यर्थी को, उसके स्वास्थ्य परीक्षण से पूर्व, निम्नलिखित वांछित विवरण देना और संलग्न घोषणा-पत्र पर हस्ताक्षर करना आवश्यक है । निम्नलिखित टिप्पणी में दी गई चेतावनी को और खास तौर से उसका ध्यान आकर्षित किया जाता है-

1- अपना पूरा नाम लिखें
(स्पष्ट अक्षरों में)

2- अपना जन्म स्थान और जन्म तिथि लिखें

3- (क) क्या आप को कभी चेचक हुई है, यदि हाँ तो
कैसे दाग रहे जाने वाले बुखार से अथवा
त्वचा पर फुंसियों के बढ़ जाने के कारण
किसी अन्य विषम से बुखार से आप ग्रस्त
हुए हैं या सिरदर्द बढ़ जाने से या
मुँह से थूक आता है, आपको क्या क्या,
हृदय रोग, फेफड़ों संबंधी बीमारी, दौरे
की बीमारी हुई है या आपकी आँतों
में सूजन आया है ।

या

(ख) अन्य कोई ऐसी बीमारी या दुर्घटना जिसके
कारण बेड पर रहना पड़ा हो या मेडिकल
अथवा सर्जिकल आफिसर कराना पड़ा हो ।

4- आपको पिछला दौरा कब लगा

5- क्या आप अथवा आपका कोई निकट संबंधी अपस्मार,
हिस्टीरिया, दमा, दौरा, सिरदर्द या इन्सेनिटी से ग्रस्त
हुआ है ।

6- क्या आप अधिक कार्य या अन्य कारण से उच्चरक्त
किस्म की बीमारी से ग्रस्त हुए हैं ।

7- क्या आपने पिछले तीन सालों में अपना स्वास्थ्य
परीक्षण कराया है और चिकित्सा अधिकारी,
मेडिकल बोर्ड द्वारा सरकारी सेवा के लिए आप
अयोग्य घोषित किए गए हैं ।

8- अपने परिवार से संबंधित निम्नलिखित ब्यौरे दें-

पिता की आयु यदि जीवित हैं या मृत्यु और स्वास्थ्य दशा	मृत्यु के समय पिता का आयु और मृत्यु का कारण ।	जीवित भाइयों की संख्या उनकी आयु और स्वास्थ्य दशा	मृत भाइयों की संख्या, मृत्यु के समय उनकी आयु और मृत्यु का

PRAKASH NARAIN SHUKLA, ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
G. O. I. P.

शेष: 2/-

(A56)

(13)

माता की आयु यदि जीवित है और स्वास्थ्य दशा	मृत्यु के समय, माता की आयु और मृत्यु का कारण	जीवित बहनों की सं० उनकी आयु और स्वास्थ्य दशा	मृत बहनों की सं० मृत्यु के समय उनकी आयु और मृत्यु का कारण

मैं घोषित करता हूँ कि मेरे ज्ञानानुसार उपर्युक्त सभी उत्तर सत्य और सही है ।

मैं सत्य निष्ठा से शपथ लेता हूँ कि मैंने विधवा पेंशन/कुटुम्ब पेंशन नहीं प्राप्त की है ।

अभ्यर्थी के हस्ताक्षर——————
मेरे सामने हस्ताक्षर किया——————
चिकित्सा अधिकारी के हस्ताक्षर——————

टिप्पणी–उपर्युक्त विवरण की सचाई के लिए अभ्यर्थी ही जिम्मेदार होगा ।

जानबूझकर——————और जो व्यक्ति
ने दी गई सूचना से उसका निर्धारित स्तर को जा सकता है । यदि निर्धारित हो जाती है
तो वह निर्धारित भत्ते या उपदान/पेंशन का दावा नहीं कर सकेगा ।

PRAKASH NARAIN SHUKLA, ADVOCATE
NOTARY
KANPUR NAGAR
U. P. INDIA
GOVT. OF U.P.

A57

(14)

स्वास्थ्य प्रमाण-पत्र

सरकारी कर्मचारी के लिए आरोग्यता प्रमाण-पत्र
(मूल नियम का नियम-10 देखें)

मैं एतद् द्वारा प्रमाणित करता हूँ कि मैंने भारतीय डाक-तार विभाग में
के पद पर नियुक्ति के लिए अभ्यर्थी श्री/श्रीमती/कुमारी
----------का स्वास्थ्य परीक्षण कर लिया है और
----------के अतिरिक्त इन्हें संक्रामक रोग या शारीरिक गठन संबंधी कमजोरी या विकलांगता संबंधी शिकायत नहीं है। मैं, डाक-तार विभाग में नियुक्ति के लिए इसे अयोग्यता नहीं समझता हूँ।

अभ्यर्थी के कथनानुसार उसकी आयु----------साल है।
और ----------साल प्रतीत होती है।

प्रमाणित किया जाता है कि मैंने श्री/श्रीमती/कुमारी----------
----------का परीक्षण कर लिया है। इनका स्वास्थ्य अच्छा है और दृष्टि दोष रहित है। इनकी लम्बाई----------मीटर है।

स्थान-
तारीख-
अभ्यर्थी के अंगूठे और उंगली के निशान

चिकित्सा अधिकारी के हस्ताक्षर
(मोहर)

अभ्यर्थी के हस्ताक्षर

सत्यापित
चिकित्सा अधिकारी के हस्ताक्षर

PRAKASH NARAIN SHUKLA ADVOCATE NOTARY KANPUR NAGAR U. P., INDIA 4-7-87 GOVT. OF U.P.

A58

(4) (15)

अनुबन्ध-III

विवाह संबंधी घोषणा

1- मैं श्री/श्रीमती/कु0----------

यह घोषित करता/करती हूँ कि:-

1-मैं अविवाहित/विधुर/विधवा हूँ,

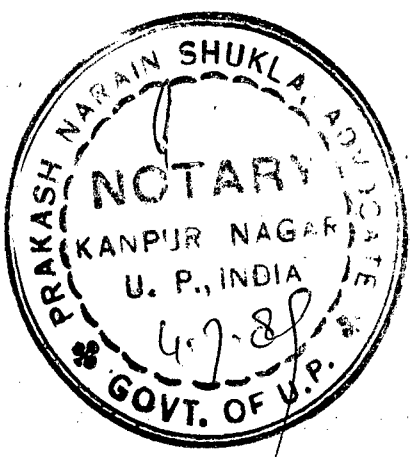
2-मैं विवाहित हूँ और मेरी/मेरा एक ही जीवित पत्नी/पति है

3-मैंने ऐसे अन्य व्यक्ति से विवाह कर लिया है और विवाह करने का करार कर लिया है जिसकी/जिसका जीवित पत्नी/पति मौजूद है।

मैं मंजूरी के लिए आवेदन-पत्र साथ में संलग्न है।

2- मैं अंतरः निष्ठा से प्रतिज्ञा करता/करती हूँ कि उपर्युक्त घोषणा सत्य है और मैं जानता/जानती हूँ कि मेरी निश्चित के पश्चात् यह घोषणा असत्य सिद्ध होने की दशा में मुझे नौकरी से निकाला जा सकता है।

दिनांक---



A59

(19)

आयध/योजना फार्मेशन्स डेहरादून/मध्यप्रदेश के पत्र संख्या-ई.ए.फ/ए/ए-27/5 दिनांक 31.3.[illegible] तारीख 12.3.64 से डाक-तार महानिदेशालय के पत्र संख्या-[illegible]-1-1-64 एम.एम.[illegible] के अनुसार प्राप्त ।

मैं_____ पुत्र श्री_____ निवासी_____ प्रतिज्ञा करता हूँ/सत्य निष्ठा से प्रतिज्ञा करता हूँ कि मैं भारत और विधि द्वारा स्थापित भारत के संविधान के प्रति सच्ची निष्ठा रखूंगा, मैं भारत की प्रभुसत्ता और एकता को अक्षुण्ण रखूंगा तथा मैं अपने पद के कर्तव्यों का श्रद्धापूर्वक, ईमानदारी और निष्ठापूर्वक निर्वाह करूंगा ।

अतः ईश्वर मेरी सहायता करें ।

तारीख_____ हस्ताक्षर के हस्ताक्षर

भारतीय डाक-तार विभाग

मैं समझता हूँ कि सरकारी सेवा में मेरी नियुक्ति अस्थायी है और मेरी सेवाएं बिना कोई कारण बताए एक माह की लिखित सूचना के बाद किसी भी समय समाप्त की जा सकती है । मैं इस बात से सहमत हूँ कि यदि मैं अपनी नियुक्ति से त्याग-पत्र देना चाहूंगा तो अपने त्याग-पत्र के हटाये जाने की दशा में [illegible] 30 दिन की लिखित सूचना दूंगा या ऐसा न करने पर अपने एक महीने के वेतन के बराबर [illegible] अनुपातिक प्रतिशत भरने सहित, जैसा कि नियुक्ति प्राधिकारी द्वारा [illegible] भारत के राष्ट्रपति के नाम जमा करा दूंगा ।

तारीख_____ पदनाम सहित हस्ताक्षर

PRAKASH NARAIN SHUKLA ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
GOVT. OF U.P.

CA-4

(AGC) (3) पेंशन केस

भारतीय डाक-तार विभाग

कार्यालय-महा प्रबंधक टेलीफोन, कानपुर-208001

सेवा में

कु० रमा सोनकर
पुत्री श्री जय नरायन सोनकर
10/316 खलासी लाइन
कानपुर-1

पत्र संख्या-स्टाफ/24-432/R कानपुर, दिनांक 11-2-1983

विषय:- "रिजर्व ट्रेण्ड पूल्स" हेतु अल्प ड्यूटी टेलीफोन आपरेटर को नियुक्ति ।

आपको इस कार्यालय के समसंख्यक पत्र दिनांक 15-1-83 के द्वारा कुछ कागजात भेजे गये थे जिन्हें अधिक से अधिक 22-1-83 तक प्रस्तुत करने हेतु कहा गया था । परन्तु आपने अभी तक जमा नहीं किये ।

कार्यालय

PRAKASH NARAIN SHUKLA, ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
4-2-83
GOVT. OF U.P.

CA-5

A 61

DEPARTMENT OF TELECOMMUNICATIONS

OFFICE OF THE GENERAL MANAGER TELEPHONES, KANPUR -208001

NO: Staff/25-3/82 DATED AT KANPUR THE 27.11.86

Registered

To,

Km. Rama Sonker

D/o Sh. Jai Narain Sonker

10/316, Khalasi Line, Kanpur

Sub: Removal of your name from the Approved list of RTP for Telephone Operators.

Since you have not turned up for duty despite repeated reminders, your name is being removed from the approved list of R.T.P. for Telephone Operators and as such your all claims for absorption/regularisation in the Deptt. are forfieted which please note and ack. receipt.

(Raj Deo)
Asstt. General Manager (Admn)
Kanpur Telecom Distt.
Kanpur- 208001.

PRAKASH NARAIN SHUKLA, ADVOCATE
NOTARY
KANPUR NAGAR
U. P., INDIA
4-7-89
GOVT. OF U.P.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

REJOINDER AFFIDAVIT

ON BEHALF OF: Kumari Rama Sonkar

In

Registration OA no.261 of 1988

Kumari Rama Sonkar.....Applicant

Versus

Union of India and others.....Respendents

Affidavit of Kumari Rama Sonkar,
adult, daughter of Jai Narain Sonkar
resident of 10/316, Khalasi Lines, Kanpur.
(Deponent)

I, the deponent abovenamed do hereby, solemnly affirm and state on oath as under:-

1. That the deponent is applicant in the aforesaid case and as such she is fully acquainted with the facts deposed to below.

2. That the counter-affidavit filed(name, address and designation are not disclosed inthe copy of counter-affidavit served on the depenent) has been read over and explained to me and I have fully understood the same.

3. That the contents of paragraph 1 of the

(A63)

counter-affidavit the designation of the person who has sworn this counter-affidavit is not disclosed in the copy of counter-affidavit served on the deponent.

4. That the contents of paragraphs 2 of the counter-affidavit need no reply.

5. That the contents of paragraph 3 of the counter-affidavit are matter of record andneed no reply.

6. That the contents of paragraph 4 of the counter-affidavit are admitted.

7. That the contents of paragraph 5 of the counter-affidavit are not admitted. The applicant-deponent had given her address as 10/316, Khalasi Line, Kanpur and not 316, Khalasi Line, Kanpur. It is also clear from Annexure CA-II to this counter-affidavit.

8. That the contents of paragraph 6 of the counter-affidavit are not admitted for want of knowledge; The deponent does not know that any alleged letter dated 22.1.83 was sent to the applicant. Moreover, from Annexure CA-III it does not show that this letter is addressed to the deponent.

A64

9. That the contents of paragraph 7 of the counter-affidavit are also not admitted. She has never received either letter dated 22.1.83 or 15.1.83. It appears that deliberately some manipulation has been made to avoid the service to these letters on the deponent so that some other candidate may be adjusted. The deponent when did not receive any alleged letters dated 22.1.83 and 15.1.83, there was no question of compliance of these letters. Moreover the deponent has been constantly contacting about her result but always have been informed that yet the result is to be announced.

10. That the contents of paragraph 8 of the counter-affidavit are not admitted. The petitioner has never received any letter, thus, there was no question of compliance of the same. The deponent has neither received any letter nor has ~~received~~ refused to take the delivery of the letter. Moreover the deponent has always been anxious to receive the letter of appointment ~~to~~ but she neither received the letter of appointment nor any letter for making ~~the~~ any compliance. The deponent has come to know that the office has manipulated in such a manner ~~with~~ that letter should not reach to the deponent and some one may be recruited in place of the deponent.

11. That the contents of paragraph 9 of the

रमा सोनकर

AIS

counter-affidavit are admitted to this extent that when the deponent did not receive any letter, she made representation on 9.12.86 and pointed out that so far she has not received any letter. The deponent is not at fault if she has not received the letter from therespondent regarding any compliance, she was unable to comply with the same and the deponent is not respensible for any fault and delay. The deponent had never received any alleged letters, more-over she has been constantly contacting the office of respondent no.2 but always have been given an understanding that whenever the result will be finalised, the same shall be communicated toher.

12. That the contents of paragraphs 10,11 and 12 of the counter-affidavit need no reply.

13. That the contents of paragraph 13 of the counter-affidavit are not admitted. There is no question of petition becomming time barred. The deponent has been constantly making an effort for ~~xxxxxx xxxxx~~ knowing her result and as soon as she came to know that some other persons have been appointed in her place, she has filed this petition after making due representation.

14. That thecontents of paragraph 14 of the

रमा सोनकर

A66

counter-affidavit are not admitted. That no letter dated 15.1.83 or 11.2.83 has ever been received by the deponent nor she has ever refused. Theallegations made in para 14 of the counter-affidavit have already been mentioned in the earlier paras of this rejoinder-affidavit. Theoffice of respondent no.2 has manipulated in such a manner that the deponent should not get the alleged letters dated 15.1.83 and 11.2.83 so that they may accommodate some favourite candidate. Even in this counter-affidavit has not been mentioned who has been appointed in place of the deponent. The deponent belongs to Scheduled Caste and the office of respondent no.2 wanted some non-Scheduled Caste candidate who was not selected to accommodate in her place and same has been done by the office of respondent no.2.

15. Thatthe contents of paragraph 15 of the counter-affidavit are not admitted and the contents of Paragraphs 6(2)(3) ofthe petitionare reiterated.

16. That the contents of paragraph 16 of the counter-affidavit are not admitted and the contents of paragraphs 6(4)(5)(6)(7) and (8)(9)(10) and (11) of the application are reiterated.

17. That the contents of paragraph 17 of the counter-affidavit need no reply. Moreover it is argumentative as such the legal aspect of the case shallbe put

रमा शंकर

A67

before this Hon'ble Tribunal at the time of hearing.

18. That the contents of paragraph 18 of the counter-affidavit are not admitted. The petitioner is entitled for the relief and her appointment as she was selected in competition.

19. That the contents of paragraph 19 of the counter-affidavit are not admitted. The deponent has fully made out hercase and is entitled forthe relief claimed.

20. That the contents of paragraph 20 of the counter-affidavit need no reply.

I, the deponent abovenamed do hereby, swear and verify thatthe contentsof paragraphs 1 to 20 of the affidavit are true to my personal knowledge; these of paragraphs ____ of the affidavit are based on perusal of record; these of paragraphs ____ of the affidavit are based on legal advice which I believe to be true that no part of it is false and nothing material has been concealed.

So help me God.

(Deponent)

रमा सोनकर

A 68

-7-

I, Roop Chand Pandey, Clerk to Sri R.V.Gupta Advocate, High Court, Allahabad do hereby, declare that thepersen making this affidavit and alleging herself to be ~~Xxx~~ Kumari Rama Sonkar is known to me from perusal of the papers produced by her in the case and I am satisfied that she is same lady.

2 T 90 Deh

(Clerk)

Solemnly affirmed before me onthe 31st day of July 1989 at 9.55 A.M/P.M. by the deponent who has been identified by the aforesaid Clerk.

I have satisfied myself by examining the deponent that she understands the contents of this affidavit which has been read over and explained to her.

K. N. Gupta
OATH COMMISSIONER
No. 1622/99/77
31-7-89
रमा सोनकर

COURT FEE — 5 RS — भारत INDIA — पाँच रुपये FIVE RUPEES

A69

(14)

अभिभाषक पत्र (वकालतनामा)

समक्ष न्यायालय : केन्द्रीय प्रशासनिक अधिकरण

अतिरिक्त बेंच इलाहाबाद

रजिस्ट्रेशन/वाद संख्या 269 सन् १९८ ८

Rama Sonaka — प्रार्थी

बनाम

Union of India — प्रतिवादी/रेस्पान्डेंट

हस्ताक्षर रामासोनकर

मैं/हम Rama Sonaka 10/316 Khalsi Line Kanpur

उपरोक्त प्रकरण में हम अपनी ओर के पक्ष समर्थन हेतु

१. श्री एन० के० नायर, एडवोकेट

११२/२७४-ए, स्वरूप नगर, कानपुर

२. श्री ~~ओमप्रकाश प्रसाद कसरवानी~~ Manoj Kumar Upadhyaya, एडवोकेट

हस्ताक्षर

१५, सम्मेलन मार्ग, इलाहाबाद

साक्षी

की निश्चित शुल्क (मेहनताना) नियत करके अपना अभिभाषक एवं (वकील) नियुक्त करते हैं और यह स्वीकार करते हैं कि उक्त सज्जन हमारी ओर से वाद-पत्र (अर्जीदावा), प्रतिवाद-पत्र (वयान तहरीरी, वाद स्वीकार पत्र, विवाद पत्र, पुनरीक्षण एवं परिशोधन प्रार्थना-पत्र (रिव्यू/रिवीजन) शापथ्यिक कथन (हलफनामा), प्रवर्तन पत्र (दरख्वास्त इजराय), मूजवात अपील निगरानी इत्यादि हर प्रकार के अन्य प्रार्थना पत्रादि, लेखादि की प्रतिलिपियां अपने हस्ताक्षर करके न्यायालय में प्रस्तुत करें अथवा किसी पत्र पर आवश्यकतानुसार शापथ्यिक पुष्टिकरण करें और आवश्यक सवाल जवाब करें और लेखादि की प्रतिलिपियां एवं हमारे प्राप्य धन को अपनी हस्ताक्षरी पावती देकर प्राप्त करें, हमारी ओर से किसी को मध्यस्थ तथा साक्षी (गवाह) माने और उससे सम्बन्धित प्रार्थना-पत्र प्रस्तुत करे तथा उसका समर्थन करे तथा तसदीक करे, वाद-पत्र उठावें छोड़ें अथवा समझौता करें तथा सुलहनामा दाखिल करे तथा उसके सम्बन्ध में प्रार्थना-पत्र दाखिल करके उसका समर्थन करे अर्थात प्रकरण से सम्बन्ध रखने वाली कुल कार्यवाही डिग्री के भर पाई होने के समय तक स्वतः अथवा सयुक्त करे। आवश्यकता होने पर किसी अन्य वकील महोदय को वकील करें।

साक्षी

उक्त सभी कार्यवाही जो उक्त सज्जन करेंगे प्रत्येक दशा में अपने किये की भांति हमको सर्वथा स्वीकार होगी। अगर निश्चित शुल्क अथवा किसी अन्य रकम का कोई भी अंश किसी समय भी हमारी ओर पाउना रहे, तो उन्हें अधिकार होगा कि वह हमें कोई नोटिस दिये बिना ही हमारी ओर से मुकदमें की पैरवी न करें। वैसी दशा में उनका हमारे प्रति कोई उत्तरदायित्व न होगा। यदि वे किसी अन्य कार्य में व्यस्त रहने के कारण मेरे मुकदमें की समय पर पैरवी न कर सकें और मुकदमा एकतरफा हो जाय तो भी उनका उत्तरदायित्व न होगा। उक्त सज्जन को जब और जितनी फीस अदा करूगा/करेंगे उसकी पक्की रसीद प्राप्त कर लेंगे और पक्की रसीद के अभाव में उक्त सज्जन की फीस की कोई अदायगी न समझी जायगी।

साक्षी

अतएव यह अभिभाषक-पत्र लिख दिया और अपने पास इसकी एक प्रति रख लिया जिससे कि समय पर काम आये।

स्वीकृत — स्वीकृत

स्वीकृत तिथि 16 मास 7 सन् 1990

दिनांक

Accepted
Advocate

Accepted
Manoj Kumar Upadhyaya
Adv